

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL – Permission to Dr. Sunnam Srinivas Reddy, Principal District and Sessions Judge, Vikarabad, to participate as a Resource Person in the Training Programme for the Judges from the Republic of the Union of Myanmar in (SE-16) and guide participants in Session-3 on the theme **“Development Efficient Judicial System: Court and Case Management”** scheduled on 15.12.2025 at National Judicial Academy, Bhopal – **Relief Arrangements – ORDERS – ISSUED.**

- READ:**
1. Letter No.NJA/Dir/SE-16/2025, Dated: 30.11.2025 from the Director, National Judicial Academy, Bhopal along with its enclosures.
 2. High Court's Proceedings in Roc.No.2554/SO/2025, Dated:04.12.2025.

ORDER ROC.NO. 5332/2025-B.SPL., DATED: 09.12.2025

The High Court is pleased to pass the following order:

The following Judicial Officer mentioned in Column No.2, vide High Court's Proceedings 2nd read above is nominated to participate as Resource Person and guide participants in Session-3 on the Theme “Development Efficient Judicial System: Court and Case Management” scheduled to be held on 15.12.2025 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	Dr. Sunnam Srinivas Reddy, Principal District and Sessions Judge, Vikarabad.	I Additional District and Sessions Judge, Vikarabad-cum-Special Sessions Judge for fast tracking the cases relating to atrocities against women, Vikarabad.

The officer mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officer who is nominated to participate in the said Training Programme.

In case, the officer mentioned in Column No.3, is either on leave or not available for any other reason, the concerned Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

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On return from the said Training Programme, the officer mentioned in Column No.2, shall resume charge of his regular post(s) and also the post(s) for which the officer is holding full additional charge, if any.

NOTE: The nominated officer is entitled only for actual journey period.



**REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)**

To

1. The Officer concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Principal District and Sessions Judge, Vikarabad.
6. The I Additional District and Sessions Judge, Vikarabad-cum-Special Sessions Judge for fast tracking the cases relating to atrocities against women, Vikarabad.
7. The District Treasury Officer, Vikarabad.
8. **THE SECTION OFFICERS:**

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|-----------------------------|---------------------|---------------------|
| a) Special Officers Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P. Cell | f) B-Section |
| g) Accounts Section | h) Computer Section | i) D-Budget Section |

High Court for the State of Telangana at Hyderabad.

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